

(2016) 01 SC CK 0051

In the Supreme Court Of India

Case No : Civil Appeal No. 564 of 2016 (Arising out of Special Leave Petition (C) 6420 of 2012)

Asha Shrichand Raheja and Others

APPELLANT

Vs

Purushotam Vishandas Raheja

RESPONDENT

Date of Decision : 27-01-2016

Acts Referred:

Citation : (2016) 2 JT 173 : (2016) 2 Scale 465 : (2016) 3 SCC 98

Hon'ble Judges : Kurian Joseph and Shiva Kirti Singh, JJ.

Bench : Division Bench

Advocate : Shyam Diwan, Sr. Adv., Vikas Mehta, Soniya P. and Varun Singh, Advocates, for the Appellant; K.V. Vishwanathan, Sr. Adv., Prateek Jalan, Ruby Singh Ahuja, Deepti Sarin, Karan Dev Chopra, Manik Karanjawala, Isha Mahapatra, Advocates for Karanjawala & Co., for the Respondent

Final Decision : Disposed Of

Judgement

Kurian Joseph, J.—1. Leave granted.

2. The Appellants approached this Court, aggrieved by the order dated 13.12.2011 passed by the High Court of Judicature of Bombay at Mumbai in Appeal No. 598 of 2011, whereby the High Court granted an interim prayer in terms of Prayer (a), which reads as follows:

2. As the Appeal is admitted against the order by which sole caveat is removed, further proceedings for grant of probate will have to be stayed. Hence, Notice of Motion is granted in terms of prayer (a). 3. Notice of Motion stands disposed of accordingly. No costs

3. Since the appeal has already been admitted, we are of the view that it will be in the interest of parties concerned to have the appeal disposed of at the earliest.

4. Therefore, we request the High Court to dispose of Appeal No. 598 of 2011 expeditiously and preferably within six months from today.

5. In view of the above, the Civil Appeal is disposed of with no order as to costs.
6. We make it clear that we have not expressed any opinion on the merits of the case.